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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. NO.1320/94

New Delhi, this the 24th day of August, 1994

Hon'ble Shri J.P. Sharma, Member(J)

Shri Uday Vir Singh,  
Junior Engineer(Civil),  
Telecom. Civil Sub Division,  
Dept. of Telecommunication,  
R-6/47 Raj Nagar,  
Ghaziabad,  
R/o SC-330, Shastri Nagar,  
Ghaziabad.

.... Applicant

(Shri K.K. Puri, Advocate)

Vs.

1. Union of India  
through  
The Superintending Engineer(Civil)  
Telecom. Civil Circle,  
Department of Telecommunication(Civil Wing)  
7, Rani Laxmi Bai Marg,  
Lucknow.

2. The Assistant Engineer(Civil)  
Telecom Sub Division,  
R6/47, Raj Nagar,  
Ghaziabad.

.... Respondents

(Shri V.S.R. Krishan, Advocate)

ORDER (ORAL)

Hon'ble Shri J.P. Sharma, Member(J)

The applicant has assailed the transfer order  
(Annexure A-1) dated 10.6.1994 by which alongwith  
applicant number of other persons were transferred.  
The applicant was transferred from Ghaziabad to  
Lucknow against an existing vacancy. A notice was  
issued to the respondents and Shri V.S.R. Krishna  
appears. When the hearing commenced the learned  
counsel for the applicant Shri K.K. Puri has filed  
a order dated 5.8.1994 that the transfer order has

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been kept in abeyance till further orders. In view of this, the applicant is withdrawing this application.

The application is therefore dismissed as withdrawn. Cost on parties.

*J.P. Sharma*  
(J.P. SHARMA)  
Member (J)

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